

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA
UNSTARRED QUESTION NO. 1084
TO BE ANSWERED ON 22.07.2016

SCHEMES FOR ORPHAN/DESTITUTE CHILDREN

1084. SHRI PARBHUBHAI NAGARBHAI VASAVA:
SHRIMATI KAMLA DEVI PAATLE:
SHRI SADASHIV LOKHANDE:
SHRI GODSE HEMANT TUKARAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of schemes being implemented by the Government for rehabilitation and reintegration of children in difficult circumstances including orphan/destitute/neglected/street children in the country along with the financial assistance provided to States/UTs and number of beneficiaries thereunder during each of the last three years and the current year, State/UT-wise;
- (b) the number of orphanages presently functional in the country and the criteria adopted for their opening and receiving financial assistance for their running along with the share of Union and State Government therein;
- (c) whether the Government proposes to open more orphanages in the Country including in tribal areas, if so, the details thereof indicating the proposals received and approved in this regard during the said period, State/UT-wise;
- (d) the details of Non-Governmental Organisations (NGOs) working for the welfare of such children in the country along with the financial assistance provided to them during the said period, State/UT-wise; and
- (e) whether the Government has received complaints regarding misappropriation of funds by NGOs, if so, the details thereof and the action taken by the Government against them?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

a): The Ministry of Women and Child Development is implementing a centrally sponsored Integrated Child Protection Scheme (ICPS) for rehabilitation and reintegration of children in difficult circumstance, including orphan/destitute/neglected/street children. Under ICPS, financial assistance is provided to the States /UTs for, inter-alia, undertaking a situational analysis of children in difficult circumstances at district level. Financial assistance under ICPS is also provided to States/UTs for setting up and maintenance of various types of Child Care Institutions either by themselves or in collaboration with Non-Governmental Organisations. The Scheme also provides for family based non-institutional care through adoption, sponsorship and foster-care. The details of funds released to the States /UTs and beneficiaries under ICPS during each of the last three years and the current year is at **Annexure-I**.

(b): 1420, Children Homes and Specialized Adoption Agencies (SAAs) were funded under ICPS during 2015-16. Any institution, whether run by a State Government or by voluntary or non-governmental organization, which are meant, either wholly or partially, for housing children in need of care and protection or children in conflict with law are required to be registered under the relevant provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015. For this they are required to make an application to the State Government, who after verifying the provisions made in the institution for care and protection of children, health, education, boarding and lodging facilities can issue a registration certificate to the institution. Thereafter, based on the recommendations of the States and UTs, the financial proposals, for receiving grants under the ICPS, are considered and approved by the Central Government in the meetings of Project Approval Board constituted under ICPS. The Central: State: NGO sharing pattern under ICPS is 60:30:10 for NGO run SAAs and Children Homes, 60:40 for Govt. run SAAs and Children Homes for all States/UTs except for Jammu and Kashmir, Himachal Pradesh, Uttarakhand and 8 North Eastern States, where it is 90:10 for all components. The funding pattern in Union Territories is 100% centrally sponsored.

(c): The setting up of Children Homes and SAAs are decided by the inter-ministerial Project Approval Board (PAB) constituted under ICPS to consider and approve the financial proposals received from the State Governments/ UT Administrations, on the basis of need assessment carried out and requirement projected in the respective financial proposals of the State Governments/ UT Administrations. The details of Children Homes and Specialized Adoption Agencies which were funded under ICPS during 2015-16 is at **Annexure-II**.

(d): The State/UT-wise details of NGOs which are getting grants under the ICPS for maintenance of Child Care Institutions (CCIs) through State Governments/UT Administrations concerned is at **Annexure-III**. The Ministry releases grants under ICPS to State Governments/UT Administrations which further release it to NGOs concerned. The details of the grants released to the States/UTs and Child Line India Foundation (CIF) under ICPS during the last three years and the current year is at **Annexure-I**.

(e): No, Madam.

Annexure referred to in reply to part (a) & (d) of Lok Sabha Unstarred Question No. 1084 for 22.07.2016 raised by Shri Parbhubhai Nagarbhai Vasava, Shrimati Kamla Devi Paatile and Shri Sadashiv Lokhande and Shri Godse Hemant Tukaram regarding Schemes for Orphan/Destitute Children.

The details of funds released to the States /UTs and beneficiaries under ICPS during each of the last three years and the current year.

S. No.	Name of the States/UTs	2013-14		2014-15		2015-16		2016-17 (as on 30.06.2016)	
		Amount Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries	Amount S Released (Rs. in Lakhs)	Beneficiaries	Amount Released (Rs. in Lakhs)	Beneficiaries
1	Andhra Pradesh	1206.50	7167	301.62	4797	238.58	4827	110.74	4827
2	Arunachal Pradesh	54.74	60	130.68	70	571.68	33	52.29	33
3	Assam	1080.00	749	1010.36	792	597.90	860	413.64	860
4	Bihar	957.56	1511	204.75	2137	2687.89	1502	551.62	1502
5	Chhattisgarh	213.34	1403	821.24	1493	3955.55	1485	527.77	1485
6	Goa	-	-	100	151	235.25	447	36.83	447
7	Gujarat	979.35	2128	1925.75	2669	2328.90	2299	0.00	2299
8	Haryana	1085.51	1761	1526.72	1803	496.44	2247	0.00	2247
9	Himachal Pradesh	84.96	1733	835.71	924	604.04	1016	129.43	1016
10	Jammu & Kashmir	-	-	-	0	113.35	267	43.12	267
11	Jharkhand	144.96	557	36.03	666	369.88	585	152.84	585
12	Karnataka	2403.63	4217	3689.87	4610	1845.24	4114	507.56	4114
13	Kerala	718.17	975	1354.35	961	944.39	1333	216.96	1333
14	Madhya Pradesh	546.03	1905	1889.69	2239	1116.03	1963	533.52	1963
15	Maharashtra	557.56	4652	762.32	4626	3138.75	4112	699.53	4112
16	Manipur	658.15	901	138.48	870	3083.18	1105	241.34	1105
17	Meghalaya	762.45	1035	2003.83	1199	1469.55	745	333.34	745
18	Mizoram	696.42	193	1919.02	1928	2079.44	1615	459.21	1615
19	Nagaland	911.41	792	957.41	1710	2257.65	913	382.75	913
20	Odisha	1227.20	7486	2544.82	19583	3309.07	7578	910.39	7578
21	Punjab	191.27	446	507.12	818	820.81	591	253.60	591
22	Rajasthan	2347.56	3611	3395.82	4340	3258.92	3938	0.00	3938
23	Sikkim	15.97	238	390.24	475	562.00	572	117.50	572
24	Tamil Nadu	2131.05	19133	3067.10	18952	825.04	17361	1486.92	17361
25	Telangana	-	-	2087.59	3013	354.88	3434	0.00	3434
26	Tripura	124.42	601	1227.34	1465	710.63	560	154.38	560
27	Uttar Pradesh	1109.39	2579	1798.90	4070	2884.18	3319	692.48	3319
28	Uttarakhand	333.92	275	83.48	275	66.88	291	15.54	291
29	West Bengal	2373.04	4906	2574.04	4720	508.67	3660	3017.11	3660
30	Andaman & Nicobar Island	-	-	145.90	310	36.03	342	36.88	342
31	Chandigarh	17.58	223	362.22	608	357.82	462	0.00	462
32	Dadra & Nagar Haveli	2.09	-	68.61	0	58.66	0	12.52	0

33	Daman & Diu	69.28	-	80.61	50	82.82	0	20.71	0
34	Delhi	404.73	2390	606.22	1832	1363.40	1867	0.00	1867
35	Lakshadweep	-	-	-	-	0.00	0.00	0.00	0.00
36	Puducherry	64.66	1356	1168.57	1635	559.60	1191	175.02	1191
37	Childline India Foundation (CIF)	3014.53	-	5361.74	-	5644.72	-	-	-

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No. 1084 for 22.07.2016 raised by Shri Parbhubhai Nagarbhai Vasava, Shrimati Kamla Devi Paatle and Shri Sadashiv Lokhande and Shri Godse Hemant Tukaram regarding Schemes for Orphan/Destitute Children.

The details of Children Homes and Specialized Adoption Agencies which were funded under ICPS during 2015-16.

S. No.	State	Children Home (Govt. & NGO)	Specialised Adoption Agencies (SAAs)
1	Andhra Pradesh	55	14
2	Arunachal Pradesh	1	1
3	Assam	25	7
4	Bihar	21	10
5	Chhattisgarh	35	9
6	Goa	1	2
7	Gujarat	48	9
8	Haryana	23	3
9	Himachal Pradesh	25	1
10	Jammu and Kashmir	4	2
11	Jharkhand	4	4
12	Karnataka	64	23
13	Kerala	12	14
14	Madhya Pradesh	32	20
15	Maharashtra	70	14
16	Manipur	32	7
17	Meghalaya	18	1
18	Mizoram	35	4
19	Nagaland	16	4
20	Odisha	90	14
21	Punjab	11	5
22	Rajasthan	65	36
23	Sikkim	10	2
24	Tamil Nadu	221	15
25	Tripura	12	9
26	Uttar Pradesh	44	10
27	Uttarakhand	6	2
28	West Bengal	50	24
29	Telangana	44	11
30	Andaman & Nicobar	6	-
31	Chandigarh	8	-
32	Dadra and Nagar Haveli	-	-
33	Daman and Diu	-	-
34	Lakshadweep	-	-
35	National Capital Territory of Delhi	22	4
36	Puducherry	27	2
	Total	1137	283

Annexure-III

Annexure referred to in reply to part (d) of Lok Sabha Unstarred Question No. 1084 for 22.07.2016 raised by Shri Parbhubhai Nagarbhai Vasava, Shrimati Kamla Devi Paatle and Shri Sadashiv Lokhande and Shri Godse Hemant Tukaram regarding Schemes for Orphan/Destitute Children.

The State/UT-wise details of NGOs which are getting grants under the ICPS for maintenance of Child Care Institutions (CCIs) through State Governments/UT Administrations concerned is as follows:

S. No.	State	Institutional Care (Homes) run by NGOs	Specialized Adoption Agencies (SAAs) run by NGOs
1	Andhra Pradesh	0	0
2	Arunachal Pradesh	1	1
3	Assam	21	7
4	Bihar	18	10
5	Chhattisgarh	29	9
6	Goa	0	2
7	Gujarat	24	1
8	Haryana	20	2
9	Himachal Pradesh	15	1
10	Jammu and Kashmir	0	0
11	Jharkhand	2	4
12	Karnataka	11	17
13	Kerala	1	14
14	Madhya Pradesh	26	20
15	Maharashtra	40	14
16	Manipur	26	2
17	Meghalaya	15	1
18	Mizoram	27	3
19	Nagaland	16	4
20	Odisha	84	14
21	Punjab	0	5
22	Rajasthan	41	3
23	Sikkim	8	2
24	Tamil Nadu	185	15
25	Tripura	3	3
26	Uttar Pradesh	20	5
27	Uttarakhand	1	0
28	West Bengal	39	24
29	Telangana	0	0
30	Andaman & Nicobar	6	0
31	Chandigarh	1	0
32	Dadra and Nagar Haveli	0	0
33	Daman and Diu	0	0
34	Lakshadweep	0	0
35	National Capital Territory of Delhi	8	4
36	Puducherry	23	2

